

ITEM NO.102

COURT NO.1

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1151/2010

RAJU & ANR.

Appellant(s)

VERSUS

STATE OF UTTARAKHAND

Respondent(s)

Date : 21-10-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

For Respondent(s) Mr. Jatinder Kumar Bhatia, AOR
Mr. K. Mishara, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent - State seeks an
adjournment so as to enable him to seek instructions.

List the matter after one week.

To be treated as a part-heard.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)